

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.928/99Date of Order:21.3.2000

BETWEEN:

1. K.Hageswar Rao
2. Ch.Ramulu
3. B.Satyanarayana
4. M.Venkata Ramana
5. M.Sanyasi Rao
6. G.Venkata Rao

..Applicants.

AND

1. Secretary, Government of India,  
Ministry of Defence, Dept. of  
Defence Production & Supplies, South  
Block DHQ Post 11, New Delhi.

2. The Director, Directorate of Quality  
Assurance (Naval), Govt. of India,  
Ministry of Defence (D.G.Q.A.) West  
Block No.5, R.K.Puram, New Delhi.

3. The Director, Directorate of Quality  
Assurance (Warship Project), Govt. of  
India, Ministry of Defence (DGQA)  
H, Block DHQ PO, New Delhi.

4. The Chief Quality Assurance Officer  
(CQAE), E.F.S. (Eastern Fleet Stores),  
Ministry of Defence, NH 5 Road,  
Marripalem, Visakhapatnam

..Respondents.

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Counsel for the Applicants ..Mr.k.s.r.anjancyulu

Counsel for the Respondents ..Mr.V.Vinod Kumar

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMIN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER(JUDL.)

O R D E R

(As per Hon'ble Shri R.Rangarajan, Member(Admn.) )

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Mr.K.S.R.Anjancyulu, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

2. There are six applicants in this OA. The applicants No.1 to 5 were engaged as casual chowkidars on adhoc basis from the year 1981. The applicant No.6 was engaged as above from the year 1985. The applicants No.1 to 5 are holding the post of chowkidars on adhoc basis continuously and the applicant No.6 is working as such for the last 14 years without break in service and they were paid salary, allowances and increments during this period. They are also given sick leave, medical leave and earned leave during this period. They are yet to be regularised.

3. This OA is filed praying for a relief for regularising their services as per the letter of R-4 dated 26.2.99 and issue directions to the respondents to treat the services of the applicants 1 to 5 from April 1981 onwards and that of applicant No.6 from May 1985 onwards with all consequential benefits.

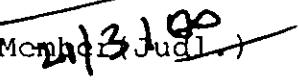
4. The reply is very clear. They submit that their cases are pending and the last letter was issued on 23.7.99 by the Directorate of Quality Assurance (Wardship) to the appropriate authority in New Delhi for regularising the services of the applicants. The letter dated 23.7.99 is at Annexure-R-3 to the reply.

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5. From the above it is evident that the respondents themselves are taking action to regularise the services of the applicants. Hence no further order is necessary except to direct the respondents to decide the case within a period of 2 months from the date of receipt of a copy of this order and regularise the services of the applicants.

6. With the above direction, the OA is disposed of. No costs.

  
(B.S.JAI PARAMESHWAR)

  
Member (Jud.)

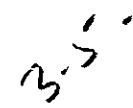
  
(R.RANGARAJAN)

Member (Admn.)

Dated : 21st March, 2000

(Dictated in Open Court)

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B.S.JAI PARAMESHWAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,  
HYDERABAD.

1ST AND 2ND COURT

TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

COPY TO

1. HON. THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE-CHAIRMAN

2. HON. MEMBER. THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMN )

3. HON. MEMBER ( JUDL )

4. HON. MEMBER ( JUDL )

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

DATE OF ORDER 21/3/00

MA/RAT/CP/NO

IN

C.A. NO. 928/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

8 C.P. '99

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

